

**17.06.2020**

Present: None for the State.

Sh. Bharat Gupta, Ld. Counsel for accused (through VC).

This is an application u/s 207 Cr PC for supply of copy of charge-sheet and annexures to the accused.

It is pertinent to mention that it is stated in the application itself that accused / applicant is presently lying in J/C and that charge-sheet in the Court has already been filed.

Accused has not been produced from J/C in view of the guidelines issued by Hon'ble High Court of Delhi for prevention of spread of Covid-19.

Section 207 of Cr PC prescribes for supply of copy of police record and other documents to the accused free of cost. However, accused has not been produced before the Court due to the aforesaid reasons. The copy of the charge-sheet has to be supplied to accused only and same shall be supplied to accused in person as and when he is produced before the Court. Therefore, the present application is hereby dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Sushil Kumar)**  
**MM-3(NW)/Rohini/17.06.2020**

17.06.2020

Present : None for the State.

Ms. Sunita Bhatia, Ld. Legal Aid Counsel for  
applicant/accused through VC.

This is an bail application of accused Madhu Soothanan.

It is submitted that the application that the applicant has been falsely implicated in this case and have nothing to do with the alleged offence. It is further stated that the applicant is no more required for the purpose of investigation. It is further submitted that the applicants has clean antecedents and has no previous involvement. It is further submitted that the applicant would not abscond or tamper with the prosecution evidence. Accordingly, it is prayed that applicant/accused be released on bail.

Reply filed by IOI through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant. Further, it is also mentioned by the IO that accused has been granted regular bail from Ld. Sessions Court on 27.02.2020 but he has failed to furnish surety bond till date. He further opposed the bail application.

Heard. Record perused.

Bail order has already been passed by Ld. Sessions Court vide order dated 27.02.2020. Accused is involved in other similar offences. The offence alleged is serious in nature. This Court has no power to modify the order passed by Ld. Sessions Courts.

....Contd2/-

As such, I am not inclined to grant interim bail to the accused Madhu Soothanan, at this stage.

Hence, the application is dismissed.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)  
MM, NW, Rohini, 17.06.2020

17.06.2020

**Application taken up through video conferencing for hearing for release of vehicle bearing registration no. DL-4SCD-1762 on Superdari.**

Present : None for the State.

Ld. counsel for applicant Pradeep (Through VC).

The similar application has already been disposed off vide order dated 16.06.2020. Therefore, the present application becomes infructuous. Accordingly, the application is dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(SUSHIL KUMAR)**  
**Duty MM: North West**  
**Rohini: Delhi/17.06.2020**

17.06.2020

**Application taken up through video conferencing for hearing for release of vehicle bearing registration no. DL-4CAJ-3254 on Superdari.**

Present : None for the State.

Ld. counsel for applicant Charanjit Gulati (Through VC).

The similar application has already been disposed off vide order dated 16.06.2020. Therefore, the present application becomes infructuous. Accordingly, the application is dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(SUSHIL KUMAR)**  
**Duty MM: North West**  
**Rohini: Delhi/17.06.2020**

17.06.2020

**Application taken up through video conferencing for hearing for release of vehicle bearing registration no. DL-4SCP-6759 on Superdari.**

Present : None for the State.

Ld. counsel for applicant Yad Ram (Through VC).

The similar application has already been disposed off vide order dated 09.06.2020. Therefore, the present application becomes infructuous. Accordingly, the application is dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(SUSHIL KUMAR)**  
**Duty MM: North West**  
**Rohini: Delhi/17.06.2020**

17.06.2020

**Application taken up through video conferencing for hearing for re-lease of vehicle bearing registration no. DL-8SBT-0904 on Superdari.**

Present : None for the State.

Ld. counsel for applicant Rohit (Through VC).

The similar application has already been disposed off vide order dated 04.06.2020. Therefore, the present application becomes infructuous. Accordingly, the application is dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(SUSHIL KUMAR)**  
**Duty MM: North West**  
**Rohini: Delhi/17.06.2020**

17.06.2020

**Application taken up through video conferencing for hearing for release of mobile phone make Oppo F11 Pro on Superdari.**

Present : None for the State.

Ms. Charul Chaudhary, Ld. counsel for applicant through VC.

Applicant is the rightful owner of the mobile phone OPPO F11 Pro.

Reply filed by IO through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the currency is released to the rightful owner.

Instead of releasing the articles on superdari, I am of the considered view that the mobile phone has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has been held that

*“59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.*

*60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.*

*61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014.

.....Contd2/-



Considering the facts and circumstances and law laid down by higher courts, the abovesaid mobile phone as per seizure memo be released to the applicant on furnishing security bond as per valuation report of the article. IO is directed to get the valuation done of the article prior to the release the same to the applicant, including photographs and panchnama of the aforesaid mobile phone, as per directions of Hon'ble Supreme Court. Copy of this order be given dasti to applicant.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Vikas attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(SUSHIL KUMAR)**  
**Duty MM: North West**  
**Rohini: Delhi/17.06.2020**

17.06.2020

Present : None for State.

Sh. Kamal Kishore, Ld. Counsel for the accused/applicant Parmod @  
Ganja (though VC).

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report on bail bond received through Whatsapp from IO. Same is perused.

It is submitted by Ld. Counsel for applicant / accused Parmod @ Ganja that bail order qua accused Parmod @ Ganja was passed by the Court of Ms. Pooja Aggarwal, Ld. Duty MM, North-West, Rohini Courts, Delhi, vide order dated 23.05.2020. Copy of order has been placed on record. Perusal of the said order shows that accused Pramod @ Ganja has been admitted to bail on furnishing PB in the sum of Rs.10,000/- with two sureties each in the like amount.

In view of the above, bail bond furnished by accused is hereby accepted. Same is supported with Annexure-A, undertaking and supported documents as prescribed in Annexure-B.

**Accused is directed to furnish second surety for his release from the jail.**

Surety is directed to deposit the original documents within one week of the Regular Court.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(SUSHIL KUMAR)**  
**Duty MM: North West**  
**Rohini: Delhi/17.06.2020**